

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD

ITEM No. 8
(MP) CP(IB) 13 of 2020

Order under Section U/s 7 of IBC Code,2016

IN THE MATTER OF:

PPG Asian Paints Pvt Ltd
V/s
Rajpal Abhikaran Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..15/07/2021

Coram:

Mr. Abni Ranjan Kumar Sinha, Hon'ble Member(J)
Mr.Virendra Kumar Gupta, Hon'ble Member(T)

PRESENT:

For the Applicant :Proxy Counsel for Mr. M.K.Shah, Advocate
For the Respondent :Mr. Rahul Parasrampuria, Advocate
RP Ms. Teena Saraswat

ORDER

The RP submits that CIRP has already been initiated against the same Corporate Debtor i.e. **Rajpal Abhikaran Pvt. Ltd.**, vide order dated 26.03.2021 in CP(IB) No. 6 of 2020. Therefore, this application becomes infructuous, hence, **the CP(IB) 13/2020 stands dismissed being infructuous.**

The Petitioner is already the member of the CoC in CP(IB) No. 6 of 2020.


VIRENDRA KUMAR GUPTA
MEMBER (TECHNICAL)

-SD-
ABNI RANJAN KUMAR SINHA
MEMBER(JUDICIAL)

vc